

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 303
IB-434(ND)/2022

IN THE MATTER OF:

M/s. Paisalo Digital Ltd

.....APPLICANT/PETITIONER

Vs

M/s. HPS IT Solutions Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Harshal Kumar, Mr. Suhas Puthique, Advocates.

For the Respondent : Mr. Mrinal Harsh Vardhan, Mr. Kailash Ram,
Mr. Yogender Singh, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Applicant and the Learned Counsel appearing for the Corporate Debtor.

Arguments concluded. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **22.05.2024** for compliance.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**